

21

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 357/2017 in C.P. (I.B) No. 113/7/NCLT/AHM/2017


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017**

Name of the Company: J M Financial Assets Reconstruction Co. Ltd
V/s.
Sandhya Prakash Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Sandeep Singhi	Advocate	Applicant 7	
2.	Pranjal Buch for Singhi & Co.	"	"	y 

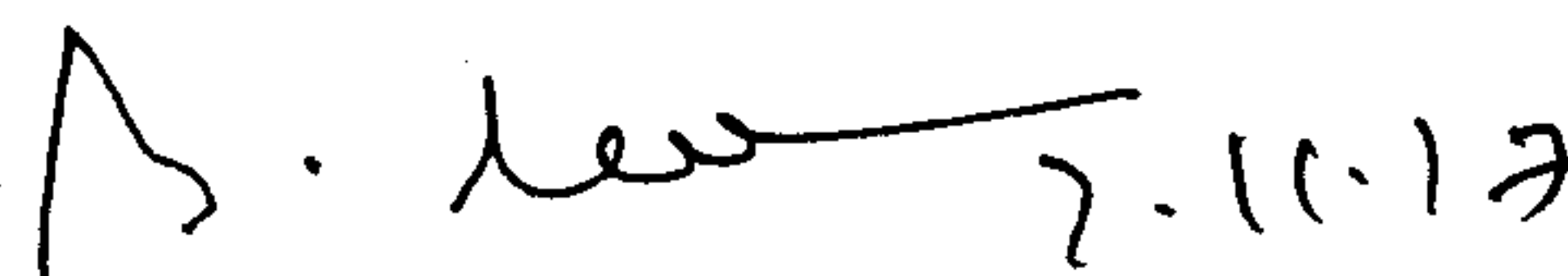
ORDER

Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Pranjal Buch present for Applicant. None present for Respondent in IA 357/2017.

Proof of dispatch of copy of application on Respondent filed.

Applicant is directed to issue notice of date of hearing on Respondent (Corporate Debtor) and IRP and shall file proof of service.

List the matter on 13.11.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 07th day of November, 2017.